

(For judgment)

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Criminal Appeal No.1642/2005

STATE OF M.P.

Appellant (s)

VERSUS

BADRI YADAV & ANR.

Respondent (s)

Date : 30/03/2006 This matter was called on for judgment today.

For appellant (s)

Ms. Vibha Datta Makhija,Adv.

For Respondent(s)

Mr. R.D. Upadhyay,Adv.

Mr. Syed Ali Ahmed,Adv.

Mr. Syed Tanweer Ahmed,Adv.

Mr. Girdhar G. Upadhyay,Adv.

Dr. (Mrs.) Vipin Gupta,Adv.

Hon'ble Mr. Justice H.K. Sema pronounced the judgment of the Bench comprising

Hon'ble Mr. Justice H.K. Sema and Hon'ble Dr. Justice AR Lakshmanan.

The appeal is allowed in terms of the signed judgment. The order of the High Court dated

12.5.2000 is accordingly set aside and the order of the Trial Court convicting the respondent under

Section 302/34 IPC is restored. The respondent is on bail. His bail bond and surety stands cancelled.

He is directed to be taken back into custody forthwith to serve out the remaining part of the sentence.

Compliance report within one month.

(Ganga Thakur)

PS to Registrar

(Anand Singh)

Court Master

(Signed reportable judgment is placed on the file)